

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO-575
ANSWERED ON -13.12.2018

ALLOCATION OF FUNDS TO PRIS

†575. SHRI SHARAD TRIPATHI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has received any complaints of misutilisation of Panchayat funds in various States/UTs;
- (b) if so, the details thereof along with the action taken thereon by the Government;
- (c) the details of funds allocated for Panchayats during the last three years and the current year, State/UT-wise; and
- (d) the steps taken /being taken by the Government to ensure balanced development of all the villages through Panchayati Raj institutions?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ

(SHRI PARSHOTTAM RUPALA)

(a) and (b) Yes. The details of the complaints/grievances received in the Ministry of Panchayati Raj regarding mis-utilisation of Panchayat funds in various States/UTs are given at **Annexure-I**. Since, Panchayat is a state subject, all complaints/Grievances relating to Panchayats including those on misuse of funds received in the Ministry were forwarded to the concerned State/UT for taking appropriate action.

(c) and (d) Article 243G of the Constitution endows States to devolve powers and responsibilities to Panchayats to enable them to function as institutions of self-government for *inter alia* preparation and implementation of plans for economic development and social justice on subject matters listed in the Eleventh Schedule.

The Government of India devolves funds to supplement the financial resources of Gram Panchayats. Under the Fourteenth Finance Commission (FFC) award for the period 2015-20 the Government of India has allocated substantial grants to the tune of Rs. 2,00,292.20 Crore exclusively for the Gram Panchayats constituted under Part IX of the Constitution, for providing

basic services, creation of reliable data base of local bodies' receipts & expenditure through audited accounts and for improvement of own source tax and non-tax revenue of the Gram Panchayats. Details of funds allocated to Panchayats under the FFC award for the years 2015-16 to 2018-19 are given at **Annexure-II**.

Further, the Ministry of Panchayati Raj is providing proactive support to the States to formulate convergent Gram Panchayat Development Plans (GPDP) and institutional support structures in order to utilize the funds available with Panchayats optimally; and financial support for capacity building of the various stakeholders of Panchayats for improved functioning etc.

Moreover, the Government has rolled out a People's Plan Campaign as 'Sabki Yojana Sabka Vikas' from 2nd October, 2018 to 31st December, 2018 to enable the Gram Panchayats to prepare the GPDP for the year 2019-20 in an evidence based and structured manner. The objectives of this campaign are strengthening the role of Elected Representatives of Panchayats and Woman Self Help Group (SHGs), evidence based assessment of progress made in 29 devolved subjects; strengthening of Plan Plus (a web based participative decentralized software) for providing a holistic development plan of Gram Panchayat and structured Gram Sabha meetings.

(Referred to in reply to part (a) and (b) of the Lok Sabha Unstarred Question No. 575 for answer on 13/12/2018)

State/UTs wise details of Complaints/Grievances received during the period from 1st April, 2015 to 7th December, 2018

S. No.	Name of the State / UT	No. of Complaints/ Grievances Received
1	Andaman & Nicobar Island	2
2	Andhra Pradesh	4
3	Assam	3
4	Bihar	13
5	Chandigarh	1
6	Chhattisgarh	3
7	Gujarat	1
8	Haryana	28
9	Himachal Pradesh	9
10	Jammu and Kashmir	2
11	Jharkhand	3
12	Karnataka	3
13	Kerala	3
14	Madhya Pradesh	11
15	Maharashtra	11
16	Odisha	2
17	Punjab	5
18	Rajasthan	9
19	Tamil Nadu	8
20	Telanagana	1
21	Tripura	1
22	Uttar Pradesh	59
23	Uttarakhand	8
24	West Bengal	7
TOTAL		197

Source: Compiled in Ministry

(Referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 575 for answer on 13.12.2018)

State-wise allocation of funds for Panchayats under the Fourteenth Finance Commission (FFC) award for the years 2015-16 to 2018-19

(Rs. in crore)

Sl. No	States	2015-16	2016-17	2017-18	2018-19
		Allocation	Allocation	Allocation	Allocation
(1)	(2)	(3)	(4)	(5)	(6)
1	Andhra Pradesh	934.34	1463.45	1686.85	1947.32
2	Arunachal Pradesh	88.52	138.66	159.82	184.49
3	Assam	584.80	915.98	1055.80	1218.82
4	Bihar	2269.18	3554.23	4096.80	4729.38
5	Chhattisgarh	566.18	886.82	1022.18	1180.02
6	Goa	14.44	22.62	26.07	30.10
7	Gujarat	932.25	1460.18	1683.08	1942.96
8	Haryana	419.28	656.72	756.98	873.86
9	Himachal Pradesh	195.39	306.05	352.76	407.24
10	Jammu & Kashmir	373.96	585.73	675.15	779.40
11	Jharkhand	652.83	1022.53	1178.63	1360.62
12	Karnataka	1002.85	1570.77	1810.55	2090.10
13	Kerala	433.76	679.40	783.12	904.03
14	Madhya Pradesh	1463.61	2292.46	2642.40	3050.41
15	Maharashtra	1623.32	2542.61	2930.76	3383.28
16	Manipur	22.25	34.84	40.16	46.36
17	Odisha	955.52	1496.64	1725.11	1991.48
18	Punjab	441.70	691.84	797.45	920.58
19	Rajasthan	1471.95	2305.52	2657.47	3067.80
20	Sikkim	16.03	25.11	28.95	33.41
21	Tamil Nadu	947.65	1484.31	1710.90	1975.07
22	Telangana	580.34	908.99	1047.75	1209.53
23	Tripura	36.24	56.76	65.43	75.53
24	Uttar Pradesh	3862.60	6050.02	6973.57	8050.34
25	Uttarakhand	203.26	318.37	366.97	423.64
26	West Bengal	1532.21	2399.91	2766.26	3193.39
Total		21624.46	33870.52	39040.97	45069.16
